

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
Principal Bench, New Delhi

Original Application No. 612/2022

Subhender

Applicant

Versus

State of Haryana

Respondent

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Chief Engineer/PTPS  
HPGCL, Panipat

Dated: 29.05.2024  
Place: Panipat


**PANIPAT THERMAL POWER STATION, PANIPAT**

(Regd. Office – C-7, Urja Bhawan, Sector-6, Panchkula)

Corporate Identity Number: U45207HR1997SGC033517

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No. 1406 / CMDP-II

Dated: 29/05/2024

To

 The Registrar  
 National Green Tribunal  
 New Delhi.

Subject: Reply in the matter of Original Application No. 612/2022: Subhender Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated

Ref: Hon'ble NGT order dated 24.05.2024

Panipat Thermal Power Station (HPGCL) has been directed to file reply with respect to the legacy ash utilization data in the last three financial years i.e. from 2021-22 to 2023-24. The requisite reply is as under:

Ash generation data and ash disposal data including legacy ash for last three financial years is as under:

Sr. No.	Financial Year	Total Ash Generated (Lakh MT)	Total Ash utilized (Lakh MT)		Total Ash utilized (%)	
			Total Ash Utilization including legacy ash (LMT)	Legacy Ash utilized (LMT)	Total Ash Utilized including legacy ash (%)	Legacy Ash Utilized (%)
1	2021-22	7.55	82.51	74.96	1092.10	992.84
2	2022-23	12.77	64.48	51.71	504.98	404.93
3	2023-24	10.61	34.89	24.28	328.76	228.84

Note: Legacy ash as on 31.03.2024 is 108 Lakh MT.

**1. The legacy ash utilization reduced from 82.51 Lakh MT in FY 2021-22 to 64.48 Lakh MT in FY 2022-23 and 34.89 Lakh MT in 2023-24, mainly due to following reasons:**

- i. During the meeting of District Road Safety Committee held on 07.07.2023, District Administration, Panipat directed PTPS to allow the lifting of pond ash by NHAI concessionaires during night hours only i.e. from 09 PM to 07 AM (10 hours daily) which significantly affected the daily lifting quantity of legacy ash from ash dykes of PTPS during the FY 2023-24. Minutes of meeting are placed at **Annexure-A**.
- ii. The total height of the ash dykes of PTPS ranges from 12 metres to 19 metres. During the initial phases of ash evacuation (in FY 2021-22) by NHAI concessionaires, it was easier for the loaded trucks to transport the ash and the turn-around time was less but as the depth increased gradually due to ash evacuation the transportation process slowed down and turn-around time increased which significantly affected the daily lifting quantity of legacy ash from ash dykes of PTPS during the FY 2023-24.

- iii. PTPS signed 9 MoUs with NHAI for early utilization of legacy ash. The MoUs were signed in Nov 2020, March 2021, April 2021, July 2021 and February/March 2022 with a completion period of 24 months. The NHAI concessionaires lifted maximum quantity during FY 2021-22 and FY 2022-23. Most of the MoUs expired during FY 2023-24 (1 MoUs in July 2023, 4 MoUs in Feb 2024 and 2 MoUs in March 2024) which significantly affected the lifting of legacy ash in this financial year.
- iv. PTPS has three operational units. Unit 6 is of 210 Megawatt and Unit 7 & 8 is of 250 Megawatt each. 20 percent of the ash generated is discharged in the ash dykes through slurry (ash plus water) formation. Pond ash lifting is done simultaneously with slurry discharge process by channelizing the slurry to other area of the dyke. Slurry covers a large portion of the ash dyke area at any point of time. Due to less demand during the FY 2021-22, Units remained under shutdown for more than half of the year, which enabled the lifters to lift the pond ash from a larger area of the ash dyke and at a faster pace in comparison to FY 2022-23, when the demand of electricity increased post-COVID resulting into continuous discharge of slurry for considerable period of time. Plant Load Factor (percentage) of PTPS during last three years is as shown below:

Sr. No.	FY 2021-22	FY 2022-23
PLF (%)	44.29	78.13

- v. PTPS stopped the lifting of pond ash by the lifters if they are found violating the guidelines issued by Hon'ble NGT from time to time like installation of tyre washing facilities, installation of CCTVs, permanent water sprinklers on transportation path etc. PTPS stopped the lifting from 08.09.2023 to 25.09.2023 (Annexure-B) due to non-compliance of the norms by NHAI concessionaire.

Further, as per MoEF&CC gazette notification dated 31.12.2021, every coal based thermal power plant shall be responsible to utilize 100 percent (fly ash and bottom ash) generated during that year, however, in no case shall utilization fall below 80 percent in any year, and the thermal power plant shall achieve average ash utilization of 100 percent in a three years cycle. As per MoEF&CC gazette notification dated 31.12.2021, the legacy ash is to be utilized progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed within ten years from the date of publication (31.12.2021) i.e. till 30.12.2031.

## 2. Action Plan for disposal of pond ash stored in the ash dykes:

The details of sales orders signed by PTPS for lifting of the ash are as below:

Sr. No.	Name of the Project	Quantity Allocated ( in LMT)	Quantity Lifted till 31.03.2024 ( in LMT)	Quantity to be Lifted ( in LMT)
1	Shree Cement	160	4.15	155.85
2	Shree Cement	23.5	2.31	21.16
3	Tomer Enterprises	1.50	0.00	1.50
	Total	185	6.46	178.51

Presently, around 2000 MT of pond ash per day is being lifted from the ash dykes by above mentioned projects proponents. PTPS has recently issued sales order (**Annexure-C**) to M/s Tomer Enterprises, Bhiwani for sale of 1.5 L MT on paid basis (Rs 152 per MT plus GST extra). Further, PTPS is in process of signing a MoU (**Annexure-D**) with NHAI (PIU-Ambala) for supplying 10 Lakh MT of pond ash on paid basis (Rs 136.80 per MT plus GST extra). The period of supply shall be 2 years or till the allocated quantity is lifted, whichever is earlier. From the above data, it is submitted that the entire pond ash stored in the ash dykes will be utilized completely within 3-4 years because the demand of the ash is about 178 Lakh MT against the available quantity of 108 Lakh MT in ash dykes.

**3. Pollution controlling measure adopted by PTPS during lifting of pond ash from ash dyke:**

- i) The approach roads (non-metallic) to ash dykes of PTPS have been laid with mill reject to mitigate the dust re-suspension due to vehicular movements. (Pictures attached as **Annexure-E**).
- ii) PTPS is going to **develop a green belt (17.5 acres)** adjacent to ash dykes towards nearby villages.
- iii) The vehicles carrying pond ash are being **properly covered with tarpaulin covers** to avoid any spillage. The vehicles which are found violating the environmental norms are being banned for lifting pond ash from the ash dykes of PTPS.
- iv) **Regular water sprinkling** is being done on the Panipat-Jind Road, approach roads of ash dyke (non-metallic) and inside the dyke area as well through tankers and permanent sprinklers (**Annexure-F**).
- v) **Tyre Washing Facility** has been installed (**Annexure-G**).
- vi) **CCTVs** have been installed for regular monitoring of trucks deployed for lifting of pond ash (**Annexure-H**).

**4. Area brought under plantation:**

A topographic & cadastral survey have been got done to find out the exact area under plantation. As per the survey report, around 42 hectare of land is under plantation. The report is attached as **Annexure-I**. The total number of trees planted by PTPS (HPGCL) till date is around 98000 tentatively. However, PTPS is carrying out tree census to find out the exact number of trees and tree density. Till date, around 40,000 trees have been counted. Various species like Neem, Arjun, Jamun, Peepal, Siris, halasina, Kigelia etc. have been planted. No historical data is available for calculating the survival rate.

**5. Action plan for further plantation:**

- i) Forest department was requested to carry out field visit for plantation in the vacant land and submit the budgetary offer accordingly. DFO, Panipat visited PTPS along with her team on 12.03.2024 and submitted the budgetary offer on 18.03.2024 (**Annexure-J**). The total financial implication shall be Rs 2.68 Crores for the green belts to be developed on around 35 acres of land by planting around 15,400 trees during the FY 2024-25.
- ii) PTPS has developed a nursery on pilot basis (**Annexure-K**). Different varieties of flower seedlings and tree saplings are propagated for further transplantation at different locations in the station.

  
 Chief Engineer/PTPS  
 HPGCL, Panipat

जिला स्तरीय सड़क सुरक्षा समिति व सुरक्षित स्कूल वाहन नीति के सम्बन्ध में श्री विरेन्द्र दहिया, आई.ए.एस चेयरमैन-एवं-उपायुक्त महोदय, पानीपत की अध्यक्षता में दिनांक 07.07.2023 को सायं 04.30 बजे हुई बैठक की कार्यवाही रिपोर्ट।

दिनांक 07.07.2023 को सायं 04.30 बजे जिला स्तरीय सड़क सुरक्षा समिति व सुरक्षित स्कूल वाहन नीति की बैठक सम्पन्न हुई जिसमें सम्मिलित हुए अधिकारियों/कर्मचारियों की उपस्थिति रिपोर्ट Annexure-A पर सलग्न है। बैठक के दौरान निम्नलिखित बिन्दुओं पर चर्चा हुई:-

### 1. Status of Entry/Exit on Elevated Corridor - NH 44.

श्री भानू प्रताप, साईट इंजिनियर एन.एच.ए.आई, अम्बाला ने माननीय अध्यक्ष महोदय को अवगत करवाया कि NH-44 Elevated Corridor पर service lane को चौड़ा करने के लिये बिजली के खंभों इत्यादि को हटाकर दूसरे स्थान पर लगाने के लिये राज्य सरकार द्वारा कार्यवाही की जानी है। जिस संबन्ध में अतिरिक्त मुख्य सचिव, पीडब्ल्यूडी तथा पी0डी0 एन0एच0ए0आई0 की बैठक में निर्णय लिया गया है कि यह कार्य एम0सी0 पानीपत, उत्तरी हरियाणा बिजली वितरण निगम, भारत संचार निगम, कार्यकारी अभियन्ता, लोक निर्माण विभाग (भवन एवं सड़क) तथा जन स्वास्थ्य विभाग से सम्बन्धित है जिसपर utility shifting पर कार्यवाही अमल में लाई जानी हैं। जिसपर अध्यक्ष महोदय ने एम0सी0 पानीपत को उत्तरी हरियाणा बिजली वितरण निगम, पानीपत को utility shifting हेतु तुरन्त भुगतान करने के निर्देश जारी किये। बी.एस.एन.एल के सम्बन्ध में अध्यक्ष महोदय ने एन.एच.ए.आई को निर्देश/आश्वासन दिया कि बी.एस.एन.एल के अधिकारियों ने पूर्व में अध्यक्ष महोदय के साथ हुई बैठक में अध्यक्ष महोदय को आश्वासन दिया कि उनके विभाग को सम्बन्धित utility shifting के सम्बन्ध में किसी प्रकार की आपत्ति नहीं है तथा इस पर अध्यक्ष महोदय ने एन.एच.ए.आई के अधिकारियों को उक्त कार्य शीघ्र अति शीघ्र शुरू करने के निर्देश पारित किये।

Action By: (MC/ PWD(B&R)/UHBVN/Public Health/BSNL/, NHAI-Ambala).

### 2. Newly Constructed Over Bridge at Passina Khurd Road, NH-709AD.

कार्यकारी अभियन्ता, लोक निर्माण विभाग (भवन एवं सड़क), पानीपत व कार्यकारी अभियन्ता, एच.एस.ए.एम.बी, पानीपत की संयुक्त रिपोर्ट प्रस्तुत की गई जिसपर उन्होंने अध्यक्ष महोदय को अवगत करवाया कि उक्त कार्य को करवाना सम्भव नहीं है जिसपर अध्यक्ष महोदय ने इस प्रस्ताव को खारिज करने के आदेश पारित किये।

### 3. Repair of Service Lane at Samalkha NH-44.

श्री प्रांजल, साईट इंजिनियर मोबाईल नं0 8375868862 पी0 आई0 यु0 सोनीपत ने अध्यक्ष महोदय को आश्वासन दिया कि समालखा में राष्ट्रीय राजमार्ग 44 के साथ-साथ नीचे सर्विस लेन का कार्य दिनांक 31.07.2023 तक सम्पूर्ण कर दिया जायेगा।

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Action By: ( Piu-Sonipat)

#### 4. Repair of Road sector 25, 29 (Industrial area) and Kabri Road (old Industrial area).

श्री विनोद कुमार, ई.एम मोबाईल नं० 9416250758 एच० एस० आई० आई० डी० सी०, पानीपत ने अपनी रिपोर्ट प्रस्तुत की जिसपर अध्यक्ष महोदय ने संतुष्टी जाहिर की तथा बाकी कार्य को अविलम्ब पूर्ण करने के निर्देश पारित किये।

Action By: (AGM, HSIIDC, Panipat)

#### 5. Transportation of Fly Ash from HPGCL & NFL Ltd.

श्री जीत सिंह, कार्यकारी अभियन्ता, पानीपत थर्मल पावर प्लांट, पानीपत ने अध्यक्ष महोदय को अवगत कराया कि पत्र क्रमांक 688 /CMDP-II/PTPS दिनांक 01.06.2023 द्वारा P.D., NHAI, PIU, Sonapat तथा P.D., NHAI PIU, Bhiwani को निर्देश पारित किये कि कोई भी ट्रक क्षमता से अधिक राखी तथा बिना तिरपाल ढके संचालित ना हो इसके साथ-साथ अध्यक्ष महोदय ने कार्यकारी अभियन्ता, पानीपत थर्मल पावर प्लांट, पानीपत को निर्देश पारित किये कि राखी ढुलाई का कार्य प्रातः 07:00 बजे से रात्रि 09:00 बजे तक ना करना सुनिश्चित करें।

Action By: (Secy, RTA/ CE HPGCL, Panipat /GM-NFL/PIU Sonipat & PIU, Bhiwani)

#### 6. Progress of Remedial Measure to Address "Black Spots"/Accidents Prone Points.

उपायुक्त महोदय, ने जिला में दुर्घटना सम्भावित क्षेत्रों के बारे में जानना चाहा तो जिला परिवहन अधिकारी द्वारा अवगत करवाया गया कि निम्न दुर्घटना संभावित क्षेत्र चिन्हित किये गए हैं तथा भिन्न-भिन्न विभागों द्वारा की गई कार्यवाही निम्न प्रकार से है :-

##### i) Installation of Pedestrian Guardrail on NH-44.

पी.आई.यु, सोनीपत द्वारा अध्यक्ष महोदय को अवगत करवाया कि उनके द्वारा Installation of Pedestrian Guardrail on NH-44 उनके अधिकार क्षेत्र में होने वाले कार्य को पूर्ण करवा दिया गया है। जिसपर अध्यक्ष महोदय ने संज्ञान लेते हुए पी.आई.यु अम्बाला से श्री भानु प्रताप, साईट इंजिनियर को निर्देश पारित किये की उनके अधिकार क्षेत्र में बचे हुए स्थान जोकि (करनाल की तरफ) Pedestrian Guardrail लगवाना सुनिश्चित करें ताकि कोई भी व्यक्ति पैदल सड़क पार ना कर सके और किसी प्रकार की दुर्घटना से बचा जा सके।

Action By: (PIU-AMBALA)

##### ii) Damaged Foot Over Bridge Ramp Not Used by Public on NH-44.

श्री प्रांजल, साईट इंजिनियर मोबाईल नं० 8375868862 पी० आई० यु० सोनीपत ने अध्यक्ष महोदय को अवगत करवाया कि उनके द्वारा Foot Over Bridge Ramp Repair कार्य पूर्ण करवा दिया गया है।

*V. S. J.*

iii) **Encroachment In Markets/ Slip Roads.**

श्री अरुण कुमार, अतिरिक्त उपायुक्त, नगर निगम, पानीपत ने अध्यक्ष महोदय को अवगत करवाया कि शहर में अतिक्रमण हटाने व पीली पट्टी चिह्नित करने का कार्य दिनांक 08.07.2023 से प्रारम्भ करवा दिया जायेगा।

Action By: (MC-PANIPAT/DSP(Traffic))

iv) **Village Israna .**

महाप्रबन्धक, हरियाणा राज्य परिवहन, पानीपत ने अध्यक्ष महोदय को अवगत करवाया कि उनके द्वारा एक कर्मचारी को नियमित रूप से उक्त स्थान पर नियुक्त स्थान पर नियुक्त कर दिया गया है जोकि बसों को पुल से पहले रोकवा कर यात्रियों को चढ़ाना व उतारना सुनिश्चित करेगा। अध्यक्ष महोदय ने महाप्रबन्धक, हरियाणा राज्य परिवहन, पानीपत को निर्देश पारित कि यदि कोई चालक/परिचालक आदेशों की अवहेलना करता है तो महाप्रबन्धक, हरियाणा राज्य परिवहन, पानीपत सम्बन्धित महाप्रबन्धक, हरियाणा राज्य परिवहन को पत्र लिखते हुए आदेशों की अवहेलना करने वाले चालक/परिचालक के निलम्बन के लिए पत्राचार करें। इस विषय में पी0आई0यु, सोनीपत से उपस्थित श्री प्रांजल, साईट इंजिनियर द्वारा अध्यक्ष महोदय को अवगत करवाया गया कि उक्त कार्य को करने हेतु दिनांक 18.07.2023 को टैंडर खोल दिये जायेगे व सम्बन्धित कार्य दिनांक 15.08.2023 तक पूर्ण करवा दिया जायेगा।

Action By: (GM, HR, Panipat/PIU, Sonipat)

7. **Status of Selection of 5KM Road Stretch to be Developed as a Model Road as Per IRC Norms by Each Road Owning Agency.**

श्री अजय कुमार, कनिष्ठ अभियंता, नगर निगम, पानीपत ने अध्यक्ष महोदय को अवगत करवाया कि पानीपत नगर निगम के अधिकार क्षेत्र में 5 किलोमीटर Road Stretch को मॉडल रोड में बनाना सम्भव नहीं है क्योंकि पानीपत नगर निगम की कोई भी एक सड़क 5 कि0मी0 का ऐरिया कवर नहीं करती। नगर निगम अपने अधिकार क्षेत्र में आने वाली सड़कों में से मॉडल रोड बनाने हेतु चिह्नित करके अपनी रिपोर्ट अध्यक्ष महोदय के सम्मुख प्रस्तुत करेंगे।

जिसपर अध्यक्ष महोदय ने सभी सम्बन्धित विभागों को निर्देश पारित किये कि निम्नलिखित कार्य को शीघ्र अति शीघ्र सम्पन्न करवाकर अपनी प्रगति रिपोर्ट प्रस्तुत करें :-

Road Owning Agency	5 KM stretch identified by the agency	Present status of model stretch	Target date for completion of stretch
HSVP	The approx. 1.20 KM stretch of 45 mtr. wide master road of Sector 18 HSVP	An estimate has been sent to higher authorities for administrative	The work will be completed within 3 to 4 months from the

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		approval, which is under approval	allotment of work to the contractual agency.
MC Samalkha	No major road is under jurisdiction of MC Samalkha. 500 mtr. Road stretch is selected at Shamshan Ghat Road for Model Road	Proposal estimate will be prepared and submitted in the next meeting.	
MC, Panipat	A survey has been conducted by the consultant/ agency in model town and DPR has been prepared.	An DPR of Rs.25.84 Cr. has been sent to Director of General, ULB for approval vide letter dated 17.3.2022	The target will be fixed after approval of DPR.

Action By: (HSVP/PWD(B&R)/MC, Panipat/Samalkha)

### 8. Enforcement by Transport Department & Police Department.

उपायुक्त महोदय ने जिला परिवहन अधिकारी-एवं-सचिव, आरटीए तथा उप पुलिस अधीक्षक (यातायात) से चालानों के बारे रिपोर्ट प्रस्तुत करने बारे कहा। जिसमें सम्बन्धित अधिकारियों द्वारा निम्नलिखित रिपोर्ट प्रस्तुत की गई जिसपर अध्यक्ष महोदय ने जिला परिवहन अधिकारी-एवं-सचिव, आरटीए तथा उप पुलिस अधीक्षक (यातायात), पानीपत को अवैध वाहनो के चालान अधिक से अधिक करना सुनिश्चित करें।

#### DTO- cum-Secretary, Regional Transport Authority :-

Month	Offence	No. of Challans	Compounding fee
May, 2023	Overloading & others	555	97,38,000/-
June, 2023	Overloading & others	519	94,50,000/-

#### Police deptt. May and June, 2023:-

Sr. No.	Offence	No. of Challans		Suspension of DL	No. of challans disposed off		Compounding fees collected	
		May	June		May	June	May	June
1	Over speeding	194	126	--	162	102	324000/-	204000/-
2	Use of Helmet	765	687	--	494	396	494000/-	396000/-
3	W/o Seat belt	96	61	--	81	48	81000/-	48000/-
4	Use of Mobile phone while driving	2	6	--	0	2	0	10000/-
5	Drunken driving	34	26	--	0	0	0	0
6	Underage driving	2	14	--	1	6	5000/-	30000/-
	<b>Total</b>	<b>1093</b>	<b>920</b>	<b>--</b>	<b>738</b>	<b>554</b>	<b>904000/-</b>	<b>688000/-</b>

*HSVP*

### 9. Number of Road Accidents and Death and Injuries Occurred.

अध्यक्ष महोदय ने सडक दुर्घटनाओ मे होने वाली जन हानि पर संज्ञान लेते हुए उप पुलिस अधीक्षक (यातायात), मुख्य चिकित्सा अधिकारी व सभी सडक सम्बन्धित विभागो को दुर्घटनाओ के कारणो का आंकलन करके अपनी-अपनी रिपोर्ट प्रस्तुत करने हेतु निर्देश दिये तथा सभी अधिकारियों को यह भी निर्देश दिये कि वह दुर्घटना संभावित क्षेत्र (Black Spot) को चिन्हित कर उसके निवारण हेतु अपने सुझाव सम्बन्धित विभाग को प्रस्तुत करें ताकि भविष्य मे उस स्थान पर सडक दुर्घटनाओ पर अंकुश लगाया जा सके। अध्यक्ष महोदय ने उप पुलिस अधीक्षक (यातायात), पानीपत व सभी सडक सम्बन्धित विभागो (Road Owing Agency) को निर्देश पारित किये कि वह IRAD Portal के माध्यम से हुई दुर्घटनाओ का आंकलन करके अपनी रिपोर्ट प्रस्तुत करें ताकि उक्त स्थानो पर दुर्घटनाओ मे कमी लाने हेतु प्रयास किये जा सकें।

Month/Year Name	Total Case	Total injured	Total death	Month/Year Name	Total Case	Total injured	Total death
April,2022	51	32	34	April,2023	51	23	29
May,2022	35	27	14	May,2023	42	27	22
June,2022	36	24	13	June,2023	46	50	28

Action By: (CMO- Panipat/Police Deptt /All Road owning agencies.)

### 10. Surakshit School Vahan Policy.

माननीय उच्चतम न्यायालय द्वारा जारी सुरक्षित स्कूल वाहन योजना के मध्यनजर जिला परिवहन अधिकारी-एवं-सचिव, आर0टी0ए0 द्वारा अवगत करवाया गया कि उनके कार्यालय द्वारा समय-समय पर स्कूल बसों को औचक निरीक्षण किया जा रहा है जिसकी प्रगति रिपोर्ट निम्न प्रकार से है :-

Month	No. of school buses checked	No. of school buses challaned
May, 2023	42	18
June,2023	15	1

अध्यक्ष महोदय ने जिला परिवहन अधिकारी को निर्देश दिये कि वे भविष्य में अधिक से अधिक स्कूल बसों का निरीक्षण करना सुनिश्चित करें तथा सभी स्कूलों/कालेजों को निर्देश जारी करें कि वे माननीय उच्चतम न्यायालय द्वारा जारी सुरक्षित स्कूल वाहन योजना के अनुसार ही अपनी बसों का संचालन सुनिश्चित करें।

Action By-(RTA/Police)

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### 11. Establishment of IDTR.

माननीय उपायुक्त, पानीपत कार्यालय द्वारा महानिदेशक, विकास एवं पंचायत विभाग, चंडीगढ़ को भेजते हुये अनुरोध किया गया था कि जिला विकास एवं पंचायत अधिकारी, इसराना के माध्यम से प्राप्त केस प्राप्त केस अनुसार ग्राम पंचायत बलाना में IDTR/ICC/DTT स्थापित करने हेतु ग्राम पंचायत की भूमि खसरा 43//15/2, 16, 17/1, 23/1/2, व 25/1 कुल रकबा 38 कनाल भूमि मोटर ड्राईविंग स्कूल (IDTR/ICC/DTT) की स्थापना हेतु जिला परिवहन अधिकारी एवं सचिव, प्रादेशिक परिवहन प्राधिकरण, पानीपत को बाजारी कीमत/कलैक्टर रेट पर देने की स्वीकृति प्रदान करने हेतु कार्यवाही बारे लिखा गया था। आर0टी0ए0 कार्यालय द्वारा भी महानिदेशक, विकास एवं पंचायत विभाग, हरियाणा को ग्राम पंचायत बलाना में IDTR/ICC/DTT स्थापित करने हेतु ग्राम पंचायत की भूमि खसरा 43//15/2, 16, 17/1, 23/1/2, व 25/1 कुल रकबा 38 कनाल भूमि प्रदान करने की स्वीकृति हेतु अनुरोध किया गया था।

महानिदेशक, विकास एवं पंचायत विभाग, हरियाणा के पत्र दिनांक 23.11.2022 द्वारा केस में त्रुटियां पाई गई हैं जोकि जिला विकास एवं पंचायत अधिकारी द्वारा पूर्ण की जानी है।

इस पर संज्ञान लेते हुये अध्यक्ष महोदय द्वारा डी0डी0पी0ओ, पानीपत से निर्देश दिये की उक्त कार्य के लिए नगराधीश, पानीपत से सर्म्पक करके आगामी प्रक्रिया के लिए जल्द से जल्द कार्यवाही करें।

Action By- (DDPO-Panipat).

### 12. Removal of illegal Parking of National Highway.

उपमण्डल अधिकारी (ना0), पानीपत ने अध्यक्ष महोदय को अवगत कराया कि कमेटी द्वारा ने नेशनल हाईवे-44 पर ऐलीवेटिड कोरिडोर के नीचे बनी पार्किंग का निरीक्षण उपरान्त अपनी रिपोर्ट प्रस्तुत की है जिसमे सुझाव प्रस्तुत किया कि पीलर नं0 1 से 100 तक 4 ब्लॉक मे पार्किंग का प्रावधान किया जा सकता है। जिसमे लगभग 3000 वाहनो की पार्किंग की जा सकती है और इस सम्बन्ध मे जिला रेड कास सोसायटी ने नेशनल हाईवे-44 पर ऐलीवेटिड कोरिडोर के नीचे बनने वाली पार्किंग को अधिग्रहण करने हेतु इच्छा व्यक्त की है। इसपर अध्यक्ष महोदय ने संज्ञान लेते हुए उपमण्डल अधिकारी (ना0) व उप पुलिस अधीक्षक (यातायात), पानीपत को निर्देश दिये कि कर्मिशयल वाहनो की पार्किंग के लिए अलग से पार्किंग स्थल चिन्हित करना सुनिश्चित करें।

Action by :- (SDM, Panipat/DSP Traffic/ GM HR)

### 13. Village Sewah Flyover .

श्री प्रांजल, साईट ईजिनियर मोबाईल नं0 8375868862 पी0 आई0 यु0 सोनीपत ने अध्यक्ष महोदय को अवगत करवाया कि सिवाह फलाईओवर का कार्य पूर्ण करने उपरान्त यातायात का आवागमन शुरू हो चुका है।

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**14. सौर उर्जा से जलने वाली लाईट व रिफ्लैक्टर लगाने बारे :-**

उपायुक्त महोदय, पानीपत के कार्यालय के पृ0कमांक 1360/एमए दिनांक 03.07.2023 द्वारा दिनांक 04.07.2023 से श्रावण कावड मेला आरम्भ होने व कावडियों के आवागमन के रास्तो पर सौर उर्जा से जलने वाली लाईट, रिफ्लैक्टर व धीमी गति से चलने सम्बन्धि साईन बोर्ड सडक मार्ग के दोनो दिशाओ मे लगाने हेतु निर्देश प्रदान किये गये थे।

इस सम्बन्ध मे अध्यक्ष महोदय को अवगत कराया जाता है कि इस कार्यालय मे सडक सुरक्षा सम्बन्धित बजट मुख्यालय द्वारा अभी तक उपलब्ध नही करवाया गया है इस कार्यालय के पत्र कमांक 2697/आरटीए/पानीपत दिनांक 03.07.2023 द्वारा मुख्यालय से सडक सुरक्षा सम्बन्धित बजट उपलब्ध करवाने हेतु अनुरोध किया गया है।

इस सम्बन्ध मे अध्यक्ष महोदय ने संज्ञान लेते हुए आयुक्त, नगर निगम, पानीपत व कार्यकारी अभियन्ता, लोक निर्माण विभाग (विद्युत), पानीपत से उनके अधीन आने वाले क्षेत्रो जिसपर कावडियों का आवागमन है पर बिजली की व्यवस्था करने हेतु निर्देश पारित किये।

Action by :- (MC, Panipat/ PWD (E) Panipat)

**15. Damaged Road Entry Point NH-709 Near Jio Pump NH-44.**

इस पर अध्यक्ष महोदय ने पी.आई.यु, सोनीपत व पी.डी. एन.एच.आई, बागपत के अधिकारियों को निर्देश पारित किये की वह उक्त स्थान का निरीक्षण करके उसे अविलम्ब ठीक करवाना सुनिश्चित करे।

Action by :- (PD NHAI, Bagpat/ PIU Sonapat)

**16. Barricading from Red Light to Assandh Naka.**

उप पुलिस अधीक्षक (यातायात), पानीपत ने अध्यक्ष महोदय के सम्मुख अंसध रोड पर ट्रैफिक जाम से निजात पाने के लिए रेड लाईट से अंसध नाका तक भारी वाहनो के आवागमन पर अंकुश लगाने के लिए लाल बत्ती चारूक पर Hight Restriction Barrier लगाये जायें तथा भारी वाहनो का आवागमन जाटल रोड से करने हेतु सुझाव प्रस्तुत किया।

जिसपर अध्यक्ष महोदय ने सम्बन्धित विभाग को निर्देश पारित किये कि वह उक्त स्थान का निरीक्षण करके कार्यवाही अमल मे लाई जाये।

Action by :- (MC, Panipat/ PWD (B&R) Panipat)

**17. Drain Connectivity From NH-44 to Anaj Mandi, Panipat.**

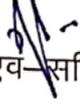
श्री नरेन्द्रा रेडडी, सिनियर ईजिनियर, पी.ई.सी.एल, पानीपत ने अध्यक्ष महोदय को अवगत करवाया कि ऐलीवेटिड कोरीडोर एन.एच-44 की सर्विस लैन पर बने बरसाती नाले मे अनाज मण्डी की तरफ से बरसाती पानी अनाधिकृत तौर पर छोडा जा रहा है। जिससे सर्विस लेन पर भारी जलभराव की समस्या उत्पन्न हो रही है।

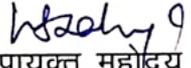
*(Handwritten signature)*

जिसपर अध्यक्ष महोदय ने कार्यकारी अभियन्ता, एच.एस.ए.एम.बी, पानीपत को निर्देश पारित किये कि वह अनाज मण्डी से बरसाती पानी की निकासी हेतु उचित प्रबन्ध करना सुनिश्चित करे।

इसके साथ ही सभी संबन्धित विभागों द्वारा की गई कार्यवाही की रिपोर्ट ई-मेल के माध्यम से कार्यालय डी0टी0ओ0-एवं-सचिव, प्रादेशिक परिवहन प्राधिकरण, पानीपत (e-mail: rta.pnp@hry.nic.in) को 15 दिन के अन्दर-अन्दर भिजवाना सुनिश्चित करें।

वैठक उपायुक्त महोदय, को धन्यवाद करते हुए सम्पन्न हुई।

डी0टी0ओ0-एवं-सचिव, आरटीए

  
उपायुक्त महोदय

पृ० क्रमांक: ..... २६७९ .....

दिनांक: 17-07-2023

इसकी एक प्रति निम्नलिखित को सूचनार्थ/ आवश्यक कार्यावाही हेतु प्रेषित है:

- 1 Commissioner, MC, Panipat. ([nagarnigampanipat132103@gmail.com](mailto:nagarnigampanipat132103@gmail.com))
- 2 Superintendent of Police, Panipat. ([spppt@hry.nic.in](mailto:spppt@hry.nic.in))
- 3 Additional Deputy Commissioner, Panipat. ([adcpnp@hry.nic.in](mailto:adcpnp@hry.nic.in))
- 4 Sub Divisional Magistrate, Panipat. ([sdm.panipat@hry.nic.in](mailto:sdm.panipat@hry.nic.in))
- 5 Sub Divisional Magistrate, Samalkha. ([sdm.samalkha@hry.nic.in](mailto:sdm.samalkha@hry.nic.in))
- 6 City Magistrate, Panipat ([ctmpnp@hry.nic.in](mailto:ctmpnp@hry.nic.in))
- 7 EO, HSVP, Panipat ([eopnphuda2@gmail.com](mailto:eopnphuda2@gmail.com))
- 8 DDPO, Panipat. ([ddopnp@hry.nic.in](mailto:ddopnp@hry.nic.in))
- 9 Chief Engineer, HPGCL, Panipat. ([cepts@hpgcl.org.in](mailto:cepts@hpgcl.org.in))
- 10 General Manager, NFL, Panipat. ([nlfpanipat@nfl.co.in](mailto:nlfpanipat@nfl.co.in))
- 11 AGM, HSIIDC, Panipat ([hsiidcpanipatia@gmail.com](mailto:hsiidcpanipatia@gmail.com))
- 12 AGM, BSNL, Panipat ([debwoppt@gmail.com](mailto:debwoppt@gmail.com))
- 13 XEN, MC, Panipat/Samalkha ([nagarnigampanipat132103@gmail.com](mailto:nagarnigampanipat132103@gmail.com))
- 14 XEN, PWD (B&R), Panipat. ([pwd-eeepd1-panipat@hry.nic.in](mailto:pwd-eeepd1-panipat@hry.nic.in))
- 15 GM, HR, Panipat. ([gmhrpnp@gmail.com](mailto:gmhrpnp@gmail.com))
- 16 XEN, HSAMB, Panipat ([xenpnp2021.hsamb@gmail.com](mailto:xenpnp2021.hsamb@gmail.com))
- 17 District Forest Officer, Panipat. ([dfopanipat04@yahoo.co.in](mailto:dfopanipat04@yahoo.co.in))
- 18 District Education Officer, Panipat ([deopanipat@gmail.com](mailto:deopanipat@gmail.com))
- 19 District Elementary Education Officer, Panipat
- 20 XEN, UHBVN, Panipat ([seopuhbvnpnipat@gmail.com](mailto:seopuhbvnpnipat@gmail.com))
- 21 XEN, Pubic Health deptt. Panipat. ([xenpwsdiv@yahoo.in](mailto:xenpwsdiv@yahoo.in))
- 22 XEN, Irrigation Deptt, Panipat.
- 23 DIPRO, Panipat
- 24 Chief Medical Officer, Panipat ([dhs.cspnp@hry.nic.in](mailto:dhs.cspnp@hry.nic.in))
- 25 DSP (Traffic) Panipat
- 26 Sh. Sanjay Bishnoi, DSP (Home Deptt.) ([sanjaybishnoi561@gmail.com](mailto:sanjaybishnoi561@gmail.com))
- 27 PD, NHAI, Ambala, Sonipat, Rohtak, Baghpat & Bhiwani  
([piuambala@gmail.com](mailto:piuambala@gmail.com)), ([piusonepatnh@gmail.com](mailto:piusonepatnh@gmail.com)), ([piusonepat@nhai.org](mailto:piusonepat@nhai.org))  
([piurohtak@gmail.com](mailto:piurohtak@gmail.com)), ([piu.baghpat@gmail.com](mailto:piu.baghpat@gmail.com)) & ([piubhiwani@gmail.com](mailto:piubhiwani@gmail.com)).
- 28 Estate Manager, HSIIDC, Panipat.
- 29 PD, L&T, Panipat.
- 30 Sh. Gaurav Leekha (NGO), Team Road Safety.
- 31 Welspon Group. ([welmprp@gmail.com](mailto:welmprp@gmail.com))

जिला परिवहन अधिकारी एवं सचिव  
प्रादेशिक परिवहन प्राधिकरण, पानीपत।

 <p>HPGCL AN ISO: 9001, ISO: 14001 &amp; ISO: 45001 CERTIFIED COMPANY</p>	<p><b>HARYANA POWER GENERATION CORPORATION LIMITED</b>  <b>Regd. Office: C-7, Urja Bhawan, Sector-6, Panchkula</b>  <b>Corporate Identity Number: U45207HR1997SGC033517</b>  <b>Website: www.hpgcl.org.in</b>  <b>Email: <a href="mailto:cepts@hpgcl.org.in">cepts@hpgcl.org.in</a></b>  <b>Panipat Thermal Power Station, Panipat</b></p>
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From

Chief Engineer/PTPS  
HPGCL, Panipat

To

Project Director,  
National Highways Authority of India, PIU-Bhiwani,  
Kherdi Mor, NH152D, Rohtak Bhiwani Road, Bhiwani, Haryana -124113

Project Director,  
National Highways Authority of India, PIU-Sonipat,  
A-3, UGF, Pushpanjali Enclave, Pitampura, New Delhi-110034

Memo No. 892/CMDP-II/PTPS

Date: 08.09.2023

**Subject: Regarding compliance of environmental norms during lifting of Pond Ash from Ash dykes of PTPS.**

**Ref:**

- 1) RO NHAI Chandigarh office letter memo no. 9701-3086 dated 01.09.2023
- 2) This office letter memo no. 867/CMDP-II/PTPS dated 24.08.2023
- 3) PD NHAI PIU-Sonipat office letter memo no. 1771 dated 14.08.2023
- 4) PD NHAI PIU-Sonipat office letter memo no. 1772 dated 14.08.2023
- 5) PD NHAI PIU-Bhiwani office letter memo no. 17465 dated 14.08.2023

Dear Sir,

On the subject cited matter, it was intimated that Hon'ble NGT on dated 21.01.2023 in Original Application no. 612 of 2022 directed that the Joint Committee (comprising of CPCB, State PCB and Deputy Commissioner, Panipat) is to submit the report after site inspection. The Joint Committee visited PTPS on 16.01.2023 & 06.03.2023 and finally submitted the report on 10.04.2023. The Joint Committee through its report directed to install Tyre Washing Facility, Permanent Sprinklers on the approach roads & inside the dyke area and Online Cameras on all the exits of Ash dykes. A copy of the relevant portion of the said report was shared by this office with your office vide office letter memo no. 653/CMDP-II/PTPS dated 24.05.2023 for further necessary action at your end. A reminder in this regard was also served by this office vide office letter memo no. 694/CMDP-II/PTPS dated 05.06.2023 but to no avail. A letter dated 14.06.2023 was also written by Director/Technical-I, HPGCL, Panchkula to Regional Officer, Chandigarh regarding this issue.

Your office misinformed that Tyre Washing Facility, Permanent Sprinklers on the approach roads & inside the dyke area and Online Cameras on all the exits of Ash dykes are available and confirmed the same vide PD NHAI PIU-Sonipat office memo no. NHAI/PIU/SNP/DAKE/NE-5(Pkg-I&II)/Fly ash/2023-24/D-1016 dated 15.06.2023 and PD NHAI PIU-Bhiwani office NHAI/PIU-Bhiw/NE-5/22042/1/2023/14189 dated 21.06.2023. This office raised its objection to the same vide office letter dated 17.06.2023 and 27.06.2023 respectively. Your office vide letter dated 14.08.2023 requested this office to stop the supply of pond to your concessionaires if they are not complying with the norms.

Regional Officer, Chandigarh was again requested by this office vide letter dated 24.08.2023 to issue necessary directions to meet all the environment norms and recommendations of the Joint Committee in true spirits. Consequently, RO NHAI Chandigarh vide

office letter memo no. 9701-3086 dated 01.09.2023 directed your office to do the needful but still your concessionaires have failed to comply.

In view of non-compliance of Hon'ble NGT norms, the pond ash supply is hereby suspended temporarily from PTPS ash dykes till compliance is made by your concessionaire.

  
Chief Engineer/PTPS  
HPGCL, Panipat

Copy of the above is being forwarded to the following for their kind information please:

- 1) MD/HPGCL, for kind information please.
- 2) Chairman, NHAI, New Delhi, for kind information please
- 3) Member (Projects), NHAI, New Delhi, for kind information please.
- 4) Director/Technical-I, for kind information please.



## HARYANA POWER GENERATION CORPORATION LIMITED

Regd. Office – C-7, <sup>252</sup>Urja Bhawan, Sector-6, Panchkula

Corporate Identity Number: U45207HR1997SGC033517

Website: [www.hpgcl.org.in](http://www.hpgcl.org.in)

Email: [xencmdp2.ptps@hpgcl.org.in](mailto:xencmdp2.ptps@hpgcl.org.in)

AN ISO 9001, ISO 14001 AND OHSAS 18001  
Certified Company

Telephone No. 0180-2566821

Fax No. 0180-2566821

Sales order No. 24/2023/24/CMD RD/1037

Dated: 6/13/24

From

Chief Engineer/PTPS,  
PTPS, HPGCL, Panipat.

To

M/s Tomer Enterprises,  
First Floor, M.C. Unit No. S-2867,  
Kirti Nagar, Bhiwani-127021, Haryana  
Email id- [tomerenterprises@gmail.com](mailto:tomerenterprises@gmail.com)

Memo No. 1235/CMD RD Dated: 6/13/24

**Subject:** Sale order for lifting of 1.5 L MT pond ash from ash dykes of PTPS (subject to availability of pond ash in the ash dykes of PTPS) for manufacturing purpose.

**Ref:** Your letter dated 21.11.2023 & 05.03.2024

In continuation to Your letter dated 21.11.2023 & 05.03.2024, this office is pleased to place upon you the sales order for lifting of 1.5 L MT pond ash from ash dykes of PTPS (subject to availability of pond ash in the ash dykes of PTPS) for manufacturing purpose. as per the below terms & conditions :

### TERMS AND CONDITIONS:

1. M/s Tomer Enterprises will lift pond ash (1.5 Lakh MT, subject to availability) from ash dykes of PTPS, Panipat @ Rs 152 per MT plus GST as applicable & on "as is where is basis" by engaging its own Heavy Earth Moving Machinery (HEMM) Equipment in Pollution free manner.
2. Transportation of pond ash by trucks/tippers after proper covering of the same by tarpaulin covers so as to minimize the spilling of ash during transportation.
3. Sprinkling of water by deploying water tankers and permanent sprinklers along the entire transportation path etc. so as to suppress ash dust in the ash dykes while loading / transportation of ash in trucks / tippers.
4. The lifting can be suspended /halted by PTPS during high winds. The lifting timings can be restricted as per the directions of District Administration Panipat / Chief Engineer PTPS or any other competent authority.
5. Online cameras shall be installed by M/s Tomer Enterprises at the weigh bridge for round-the- clock monitoring. Tyre washing facility shall be installed by M/s Tomer Enterprises at the weigh bridge facility. Firm will ensure the movement of trucks only through the allocated path
6. No damage shall be caused by M/s Tomer Enterprises to the ash dykes of PTPS. If any damage is done, firm shall be liable to pay the penalty as deemed fit by PTPS authorities.
7. The period of completion of this job/ activity will be 2 years from the date of issuance of this work order and the minimum lifting for a year will be 0.75 L MT excluding the days, when the lifting is totally stopped by the management on environmental/administrative grounds. A penalty of Rs 2 per MT will be levied for the short-lifted quantity at the end of each year after adjusting the days when lifting was not allowed by HPGCL authorities. HPGCL shall have the right to sell the quantity to any other party, if the allocated quantity is not lifted by the firm for any reason.
8. M/s Tomer Enterprises shall execute a contract agreement with HPGCL on a Non Judicial Stamp Paper of appropriate value within 07 days of receipt of sales order.
9. The sale price of pond ash shall be Rs 152 per MT plus GST as applicable. M/s Tomer Enterprises shall be fully responsible for loading/unloading and transportation of ash at its own cost. M/s Tomer Enterprises will deposit Rs 50 Lakhs (refundable) as security amount with PTPS. M/s Tomer Enterprises will also deposit Rs 20 Lakhs in advance and thereafter shall deposit the amount

- equivalent to the sale value of pond ash quantity lifted by it in the previous month, by 7<sup>th</sup> day of following month. M/s Tomer Enterprises 253 lift the pond ash equivalent to the value of Rs 20 Lakhs during a month and further lifting during the month shall be allowed only on receipt of extra advance payment of pond ash.
10. The authorized representative of M/s Tomer Enterprises shall inform to PTPS, the number of trucks received at their manufacturing site on daily basis. This is only to ensure that the trucks dispatched from Ash Dyke of PTPS have reached the manufacturing site of M/s Tomer Enterprises.
  11. Payment towards sale of pond ash shall be based on the weighment (in MT) of pond ash done at ash dykes of PTPS. M/s Tomer Enterprises shall install weigh bridge facility at the ash dykes of PTPS, Panipat and also facilitate the required infrastructure necessary for sale of pond ash from the ash dykes of PTPS, Panipat. The valid calibration certificate from OEM and license from Weights & Measures Department, Haryana will be supplied by the M/s Tomer Enterprises. PTPS has right to direct the M/s Tomer Enterprises for re-calibration, whenever needed.
  12. After removal of pond ash from a particular area in stages, the area would be leveled.
  13. M/s Tomer Enterprises will take all necessary measures so that there is no pollution during the excavation, transportation and disposal of ash.
  14. For the safeguard of man & machinery inside the Dyke area, M/s Tomer Enterprises may depute security at its own cost and arrangement.
  15. M/s Tomer Enterprises will abide by all environmental laws, labour laws or any other law which is applicable for the execution of the job.
  16. HPGCL shall allow movement of labour, machinery, materials, vehicles engaged by M/s Tomer Enterprises for lifting of pond ash subject to security restrictions as imposed by HPGCL, from time to time for the safety and security of power plant in particular and HPGCL, in general.
  17. All statutory regulations pertaining to labour laws and labour welfare activities shall be followed by you.
  18. M/s Tomer Enterprises will ensure that lifting of pond ash is done in proper co-ordination with HPGCL and shall neither hamper the normal power plant operation of Thermal Power Stations, nor cause any operational problem.
  19. M/s Tomer Enterprises will be liable for all or any damage to HPGCL's property or injury to HPGCL employees or third party caused by negligence on the part of M/s Tomer Enterprises or its employees or its carriers.
  20. M/s Tomer Enterprises will indemnify HPGCL regarding any damage to the labour, person, plant and machinery/ equipment etc and it shall be your sole responsibility.
  21. M/s Tomer Enterprises will indemnify HPGCL regarding any damage under public property damage act caused by negligence on the part of M/s Tomer Enterprises or its employees or its carriers. Further, M/s Tomer Enterprises will not do overloading of its trucks/dumpers etc.
  22. If any action in the court is brought by third party against the HPGCL or an officer/official of the HPGCL for the failure or neglect on your part to perform any act, matters, covenants or things under the allocation, or for damage or injury caused by the alleged omission or negligence on your part, your agents, representatives or your Sub-contractors, workmen, suppliers, in such cases you will indemnify and keep the HPGCL and /or its representative harmless from all losses damages, claims, expenses or decrees arising out of such action.
  23. M/s Tomer Enterprises will take all measures as per norms of HSPCB/CPCB/ MoEF& CC/NGT to avoid pollution to the satisfaction of HPGCL. M/s Tomer Enterprises will be responsible for keeping the ash dyke area clean by sprinkling water on dyke area, covering the truck with tarpaulin before moving out of the area, washing of tyres of the trucks before coming out of the dyke. M/s Tomer Enterprises may use ash water from inside the dyke area free of cost; however M/s Tomer Enterprises will make its own arrangement for pumping/sprinkling etc. Similarly, while transporting, no spillage of pond ash would be permitted to avoid air pollution. If the process adopted by the firm is found deficient, HPGCL has the right to cancel the allocation.

24. The lifting may be stopped during the windy season or at any time not found suitable for surroundings. If the process adopted by the firm is found deficient, HPGCL has the right to cancel the allocation. Any other arrangement like repair of paths etc. if required shall be done by M/s Tomer Enterprises at its own cost. Stone boulders etc. will be made available free of cost by HPGCL available in plant premises for construction /repair of the approach road to Ash dykes of PTPS, Panipat
25. M/s Tomer Enterprises will make its own arrangements at its own cost for illumination/lights etc.
26. All present and future statutory levies, taxes and duties etc. in respect of lifting of pond ash shall be borne by M/s Tomer Enterprises.
27. During and after lifting of ash from the ash pond, all the property rights of Ash Dykes of PTPS, Panipat shall rest with HPGCL.
28. The allotment of pond ash to M/s Tomer Enterprises is in compliance of MoEF&CC notification dated 31.12.2021 and in view of MoP guidelines dated 22.02.2022. The role of PTPS shall be limited to sale of pond ash in compliance of MoEF&CC Gazette Notification dated 31.12.2021.
29. The firm will also comply with the statutory provisions with respect to GST rules and submit its GST registration certificate. Compliance certificate should be also submitted by firm on monthly/quarterly basis as per return filling norms.

### **30. ARBITRATION**

All matters, questions, disputes, differences and / or claims arising out of and / or concerning, and /or in connection with, and /or in consequence of, and /or relating to the contract whether or not obligations of either of both the Supplier and the Corporation under that contract be subsisting at the time of such dispute and whether or not the contract has been terminated or purported to be terminated or completed, shall be referred to the sole arbitration of MD, HPGCL or an officer appointed by the MD, HPGCL as his nominee. The award of the Arbitrator shall be final and binding on both the parties.

### **31. SET OFF**

Any sum of money due and payable to the supplier under the contract (including security-deposit returnable to the supplier) may be appropriated by the HPGCL and set-off against any claim of the Corporation for the payment of a sum of money arising out of under that or any other contract entered into by the supplier with the HPGCL.

*A*  
*6/3/24*

Executive Engineer/CMDP-II,  
For Chief Engineer/PTPS,  
PTPS, HPGCL, Panipat.

**MoU FOR SUPPLY OF POND ASH TO ROAD PROJECT**

**MEMORANDUM OF UNDERSTANDING FOR SUPPLY OF POND ASH FROM PANIPAT THERMAL POWER STATION TO ROAD PROJECT OF NHAI NAMELY** “*Construction of 6-lane Greenfield Karnal Ring Road starting from NH-44 near Village Shamgarh (Design km 0+000) and terminating at Karnal-Munak Road (MDR-115) near Village Samalakha (Design km 34+500) under Bharatmala Pariyojana in the State of Haryana on Hybrid Annuity Mode*”.

The Memorandum of Understanding (MoU in short) is made on ----- day of ----- (name of month) ----- (year) by and between HPGCL, a Govt. of Haryana undertaking incorporated under the Companies Act, 1956 with its Registered Office at C-7, Urja Bhawan, Sector-6, Panchkula, Haryana (which expression shall unless repugnant to the context or meaning thereof includes its successors and assigns) on first part.

And

National Highway Authority of India (NHAI) having its registered office at (*full address of registered office*) referred as NHAI PIU-Ambala (short name) (which expression shall unless repugnant to the context or meaning thereof includes its successors and assigns) on second part.

WHEREAS HPGCL has amongst other, a Thermal Power Station at Assan Kalan, Panipat Haryana namely –Panipat Thermal Power Station, Panipat known as PTPS, Panipat.

AND WHEREAS in the operation of said PTPS ash is generated and PTPS intends to supply the pond ash on paid-basis for use in construction of road embankment at “*Construction of 6-lane Greenfield Karnal Ring Road starting from NH-44 near Village Shamgarh (Design km 0+000) and terminating at Karnal-Munak Road (MDR-115) near Village Samalakha (Design*

km 34+500) under *Bharatmala Pariyojana in the State of Haryana on Hybrid Annuity Mode*” for its utilization in compliance of MoP guidelines dated 22.02.2022 and MoEF& CC Gazette Notification dated 31.12.2021.

AND WHEREAS NHAI, PIU- Ambala had approached PTPS for use of pond ash in construction of road embankment of the NHAI road project as per design/ specification approved by the Government agency or their consultant or as per the guidelines or specifications issued by the Indian Road Congress (IRC) as contained in IRC specification no. SP: 58 of 2001 as amended from time to time.

AND WHEREAS PTPS has agreed to allow the utilization of pond ash in said road construction projects as per the stipulation of said gazette notification and compliance of the same.

AND WHEREAS PTPS has agreed to permit for excavation and loading of pond ash from identified Ash Pond located in the Ash dyke area of PTPS to transport ash to road construction site as per the requirement given by the construction agencies of NHAI, PIU- Ambala to take up the road project work in line with specification/ drawings with following terms & conditions:

- i) Transportation of pond ash by trucks/tippers after proper covering of the same by tarpaulin covers so as to minimize the spilling of ash during transportation.
- ii) Sprinkling of water by deploying water tankers and permanent sprinklers along the entire transportation path etc. so as to suppress ash dust in the ash dykes while loading / transportation of ash in trucks / tippers.
- iii) The lifting can be suspended /halted by PTPS during high winds. The lifting timings can be restricted as per the directions of District Administration Panipat / Chief Engineer PTPS or any other competent authority.
- iv) Online cameras shall be installed by NHAI PIU-Ambala at the weigh bridge for round-the- clock monitoring.
- v) Tyre washing facility shall be installed by NHAI PIU-Ambala at the weigh bridge facility.
- vi) No damage shall be caused by construction agencies of NHAI, PIU-Ambala to the ash dykes of PTPS.

**NOW THIS MEMORANDUM OF UNDERSTANDING WITNESS AS FOLLOWS:**

That in consideration of mutual agreement and with intent to achieve above objective of PTPS and NHAI PIU-Ambala mutually agreed as under: -

1. PTPS shall allow excavation, loading and transportation of pond ash in the covered Trucks, Dumpers as per the approved guidelines of CPCB/HSPCB to the construction site of road project “*Construction of 6-lane Greenfield Karnal Ring Road starting from NH-44 near Village Shamgarh (Design km 0+000) and terminating at Karnal-Munak Road (MDR-115) near Village Samalakha (Design km 34+500) under Bharatmala Pariyojana in the State of Haryana on Hybrid Annuity Mode*” to authorized concessionaire of NHAI in compliance of MoP guidelines dated 22.02.2022 and MoEF&CC Gazette Notification dated 31.12.2021.
2. PTPS shall issue pond ash on “as is where is basis and paid-basis” to authorized concessionaire of NHAI for road construction projects for a quantity of 10 Lac Cum, subject to availability of pond ash in the ash dykes of PTPS.

3. The Project implementation Unit, NHAI, PIU-Ambala shall inform to PTPS for their (i) total requirement of pond ash for the project (compacted volume which shall be with more than 95% MDD without any multiplication factor) (ii) schedule of construction plan along with location and (iii) monthly requirement of compacted quantity of pond ash at that site so that necessary arrangements will be made by PTPS at ash pond for issue of ash.

**4. Method of Measurement of Ash Quantity & Terms of Payment**

**a) Method of Measurement of Ash Quantity**

Payment towards sale of pond ash shall be based on the weightment (in MT) of pond ash done at ash dykes of PTPS. NHAI PIU-Ambala shall install weigh bridge facility at the ash dykes of PTPS, Panipat and also facilitate the required infrastructure necessary for sale of pond ash from the ash dykes of PTPS, Panipat. The valid calibration certificate from OEM and license from Weights & Measures Department, Haryana will be supplied by the NHAI PIU-Ambala. PTPS has right to direct the NHAI PIU-Ambala for re-calibration, whenever needed.

**b) Terms of Payment**

- i. The payment against sale of pond ash shall be released by NHAI, PIU-Ambala on monthly basis against invoice-cum-delivery challan issued by PTPS during the month.
  - ii. The authorized representative of NHAI, PIU- Ambala shall inform to PTPS, the number of trucks received at construction site (chainage – wise) on daily basis. This is only to ensure that the trucks dispatched from Ash Dyke of PTPS have reached the construction site of NHAI. For this purpose, Project Director, NHAI, PIU- Ambala will coordinate this activity and take care of day-to-day issues and share with PTPS.
  - iii. The sale price of pond ash shall be Rs 136.80 per MT plus GST as applicable. NHAI PIU-Ambala shall be fully responsible for loading/unloading of ash at its own cost. NHAI PIU-Ambala will deposit Rs 50 Lakhs (refundable) as security amount with PTPS. NHAI PIU-Ambala will also deposit Rs 1.00 Crore in advance and thereafter shall deposit the amount equivalent to the sale value of pond ash quantity lifted by it in the previous month, by 7<sup>th</sup> day of the following month. NHAI PIU-Ambala can lift the pond ash equivalent to the value of Rs 1 Crore during a month and further lifting during the month shall be allowed only on receipt of extra advance payment of pond ash.
5. The role of PTPS shall be limited to sale of pond ash in compliance of MoP guidelines dated 22.02.2022 and MoEF&CC Gazette Notification dated 31.12.2021.
  6. The excavation loading, transportation in an environment friendly manner to the construction site, spreading, compaction etc. shall be the responsibility of authorized agency or contractor of NHAI.
  7. NHAI, PIU- Ambala will ensure that no undue benefit is passed on to the contractor due to sale of pond ash by PTPS. With regards to the contract awarded by NHAI, the concessionaire of NHAI will transport the fly ash from PTPS with their own resources. PTPS will submit the bill / invoice for payment of sale of pond ash based on the quantity of pond ash lifted by authorized concessionaire of NHAI, PIU- Ambala as per rate agreed at point no. (4.b.iii) NHAI, PIU- Ambala will pay the cost of pond ash to PTPS by 7<sup>th</sup> day of the following month.

8. In order to ensure compliance of environment / safety norms while excavation loading, transportation, unloading and placing of ash, suitable provisions will be made in the contract of concessionaire by NHAI for making him solely responsible for compliance". Any penalty imposed by HSPCB/CPCB/Hon'ble NGT etc. for non-compliance of statutory norms during transportation of pond ash shall be borne by NHAI.
9. PTPS shall not be responsible for any violation of quality/construction norms set by NHAI for embankment construction by their Road Concessionaire (M/s HGIEL) due to use of pond ash. NHAI, PIU-Ambala shall ensure that Govt. rules & regulation, local bye-laws, environment norms/ stipulations etc. for construction of road project are adhered to.
10. Pond ash lifted by NHAI PIU-Ambala from the ash dykes of PTPS has to be utilized for the purpose of road embankment construction by the contractor of NHAI for its project namely "*Construction of 6-lane Greenfield Karnal Ring Road starting from NH-44 near Village Shamgarh (Design km 0+000) and terminating at Karnal-Munak Road (MDR-115) near Village Samalakha (Design km 34+500) under Bharatmala Pariyojana in the State of Haryana on Hybrid Annuity Mode* In case of violation of this clause, supply shall be terminated with immediate effect.
11. PTPS shall not be responsible for any defects in the quality, construction/ failure of road project, if any, due to use of ash and not liable to pay any compensation whatever reason may be.
12. PTPS shall not be responsible for any accident or injury to person engaged or otherwise on account of process of construction of road embankment due to use of ash. NHAI shall keep the HPGCL harmless. In case any loss / damage / cost etc. is caused to the HPGCL, the NHAI will indemnify the same.
13. PTPS shall not be responsible for ash dumped on construction site and not utilized by the concessionaire on default and NHAI shall take all precautions to prevent loss or damages or to minimize loss damages or to minimize loss or damage to the extent possible and shall be liable to make good any loss or damages incurred due to negligence on their part or work under MoU.
14. **Dispute Resolution:** In case of any dispute or difference between the PTPS and NHAI, Ambala hereto, the Head of the NHAI and the PTPS HQ shall at the first instance try to resolve the dispute amicably, which shall henceforth be binding upon both the parties.
15. **Arbitration:** In the event the dispute or difference or claim, as the case may be, is not resolved, under ibid clause 15, within thirty (30) days of reference of such dispute / difference, as the case may be, the same shall be referred to sole Arbitrator to be appointed by MD/HPGCL. The arbitration under the Arbitration and Conciliation Act, 1996 as amended from time to time shall apply to decide the dispute.
16. **Place of Arbitration:** The place of arbitration shall be at the HQ of HPGCL. But by agreement of the Parties, the arbitration hearing, if required, can be held elsewhere from time to time.

17. **Validity:** This MoU shall come into force for all purpose and intent from the date of its signing and shall remain valid and operative for 24 months from the date of signing of MoU or period by which the agreed quantity of 10 Lac Cubic Meter is lifted, whichever is earlier. The supply of pond ash is subject to availability of pond and subject to ash dyke stability & safety etc. strictly in-line with the directions issued by MoP letter dated 22.02.2022.
18. **Governing Law and Jurisdiction:** This MoU shall be governed by Indian laws and the Courts of Panipat shall have exclusive jurisdiction in all matters under these presents.
19. **Severability:** In the event that any clause or provision of this MoU or any part thereof shall be declared invalid, void, or unenforceable by any court having jurisdiction, such invalidity shall not affect the validity or enforceability of the remaining portions of this MoU unless the result would be manifestly inequitable or unconscionable.
20. **Amendments & Scope of modification:** The MoU terms can be reviewed / amended on mutual agreement in writing between PTPS and NHAI, PIU-Ambala wherever required owing to new conditions.
21. **Force Majeure:** (Force Majeure is hereby defined as any cause which is beyond the control of PTPS and NHAI, PIU-Ambala as the case may be which they could not foresee or with a reasonable amount of diligence could not foresee and which substantially affect the performance of agreement such as (a). Natural Phenomena including but not limited to floods, draughts, earthquakes and epidemics and (b), Acts of any government, domestic or foreign including but not limited to war declared or undeclared, priorities, quarantines and embargoes. (Notwithstanding anything contained herein, the obligation on PTPS and NHAI under this agreement shall remain suspended during Force Majeure and neither of the parties shall be entitled to claim any compensation from each other for any loss or damage caused by such suspension, whether total or partial during the force majeure events. It shall be obligatory on the part of the parties to communicate in writing to each other of the happening of force majeure events and its cessation within 10 (ten) days of its happening or on date of cessation as the case may be. All the parties shall mutually discuss and decide the future course of action on the happening of force majeure events if it continues for more than 30 days).
22. NHAI, PIU-Ambala will ensure that lifting of pond ash is done in proper co-ordination with HPGCL and shall neither hamper the normal power plant operation of Thermal Power Stations, nor cause any operational problem.
23. NHAI, PIU-Ambala will be liable for all or any damage to HPGCL's property or injury to HPGCL employees or third party caused by negligence on the part of NHAI, PIU-Ambala or its concessionaire.
24. NHAI, PIU-Ambala will indemnify HPGCL regarding any damage to the labour, person, plant and machinery/ equipment etc and it shall be its sole responsibility.
25. NHAI, PIU-Ambala will indemnify HPGCL regarding any damage under public property damage act caused by negligence on the part of NHAI, PIU-Ambala or its concessionaire. Further, NHAI, PIU-Ambala or its concessionaire will not do overloading of its trucks/dumpers etc
26. **Notices:** Any notice that may be required under this agreement shall be given in writing by any of the party either by personal delivery against acknowledgement or Registered Ads, Mail or Facsimile and shall be deemed to have been duly served upon receipt thereon. The addresses for the notices or correspondence shall be as under:-

**NHAI, PIU- Ambala**

The Project Director, National Highways Authority of India, PIU- Ambala/Bhiwani,  
(*Full registered address*)

**PTPS**

Chief Engineer, Panipat Thermal Power Station, HPGCL, Assan Kalan, Panipat,  
Haryana- 132105.

In witness whereof the parties through their authorized representative put their  
respective signatures on the Memorandum of Understanding on the day, month  
and year first above written.

(Authorized Signatory of PTPS)

(Authorized Signatory of PIU-NHAI Ambala)

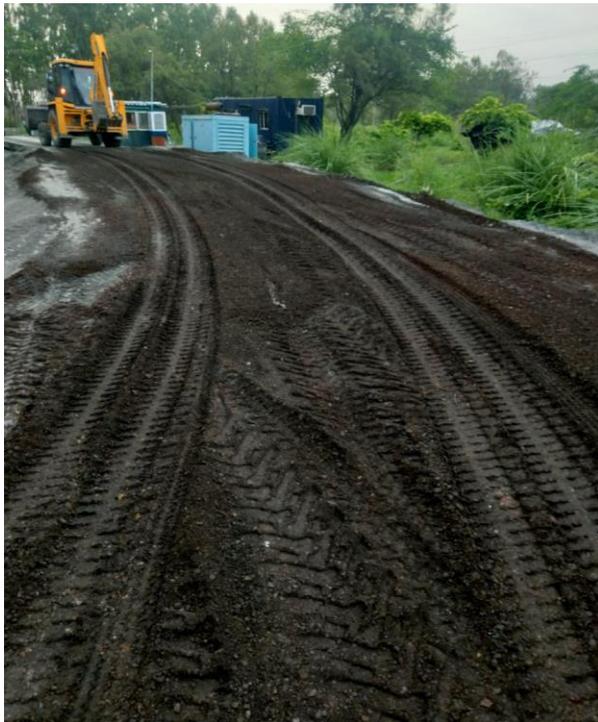
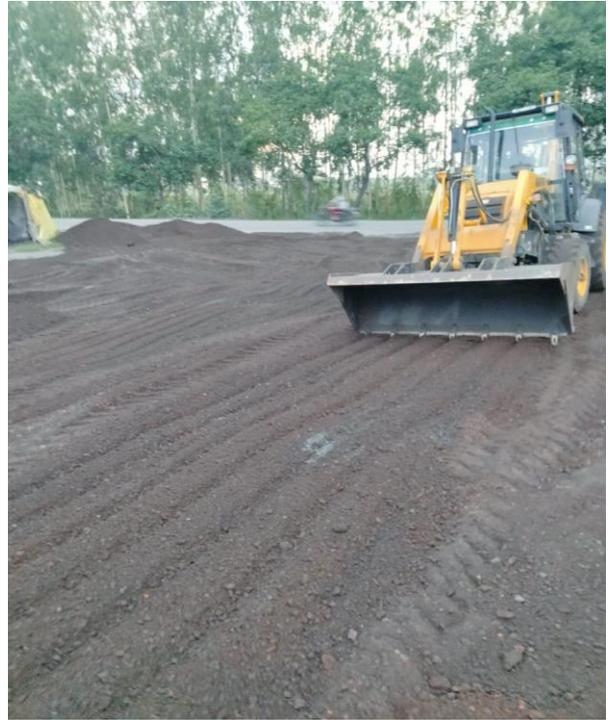
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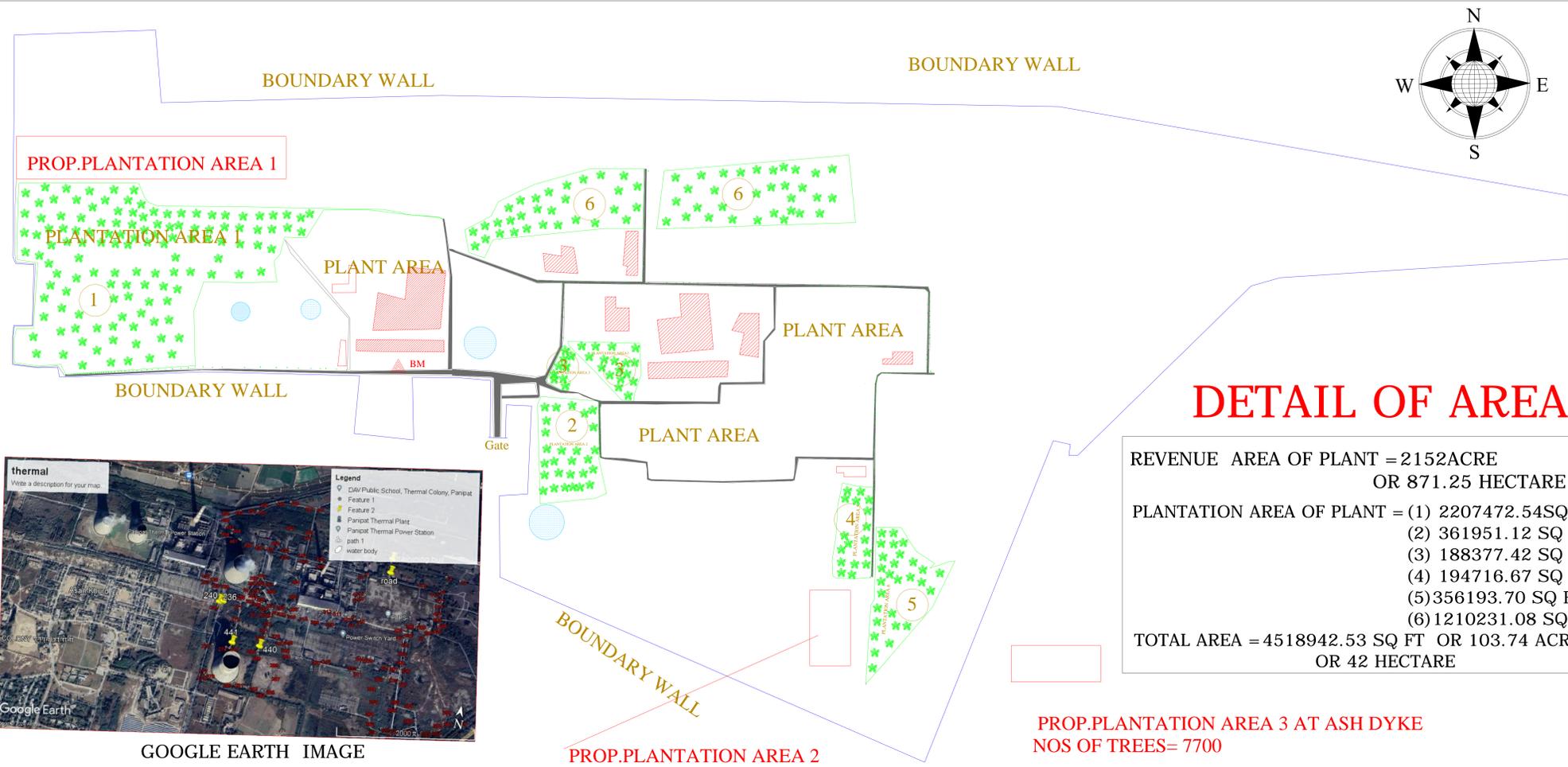








**CCTV Camera Installed**



**TOPOGRAPHIC AND CADASTRAL SURVEY PLAN OF PANIPAT THERMAL POWER STATION ,HPGCL PANIPAT HARYANA**

**LEGEND:-** SCALE 1:1000

S.NO	PARTICULAR	
	ACTUAL BOUNDARY	
	BUILDING AREA AND PLANT AREA	
	METAL ROAD	
	CON./TILES STREET	
	STATION POINT	
	ELECTRIC POLE	
	TREES	

**DETAIL OF AREA**

REVENUE AREA OF PLANT = 2152ACRE  
OR 871.25 HECTARE APP.  
PLANTATION AREA OF PLANT = (1) 2207472.54SQ FT  
(2) 361951.12 SQ FT  
(3) 188377.42 SQ FT  
(4) 194716.67 SQ FT  
(5) 356193.70 SQ FT  
(6) 1210231.08 SQ FT  
TOTAL AREA = 4518942.53 SQ FT OR 103.74 ACRE  
OR 42 HECTARE

CLIENT:-

**HARYANA POWER GENERATION CORPORATION LIMITED HARYANA**

PROP.PLANTATION AREA 3 AT ASH DYKE  
NOS OF TREES= 7700



## कार्यालय :-

वन मण्डल अधिकारी, पानीपत, हरियाणा।

वन विभाग, हरियाणा सरकार।

वन परिसर, आर्य नगर नजदीक असन्ध रोड, पानीपत। फोन/फैक्स:- 0180-2650331 ई-मेल :- dfopanipat04@yahoo.co.in

क्रमांक

2941

दिनांक

18-3-24

सेवा में :-

XEN/CMDP-1,  
PTPS, HPGCL, Panipat/

विषय:

Regarding development of green belt (around 32 Acres) inside plant area of PTPS and Regarding development of green belt (17.5 Acres) adjoining ash dykes of PTPS.

सन्दर्भ

आपका पत्र क्रमांक 713/CMDP-I/PTPS दिनांक 11.3.2024 व पत्र क्रमांक 1253/CMDP-I/PTPS दिनांक 11.3.2024 के निरन्तर में।

----X----

उपरोक्त विषय के सम्बन्ध में जैसा आपने सन्दर्भित पत्र द्वारा चाहा है आपको विषयांकित दोनों पौधारोपण स्थल के प्रस्ताव इस पत्र के साथ प्रेषित है। दोनों पौधारोपण स्थल के प्रस्ताव की प्रशासनिक स्वीकृति प्रदान करते हुए दोनों पौधारोपण प्रस्ताव के प्रथम वर्ष पौधारोपण की राशि का 50 प्रतिशत बजट निम्न प्रकार से अलाट करने की कृपा करें:-

Sr. No.	Project	Particular	1st Year Plantation Amount (with Conti)	Admin Charge	Total	50% to be allotted	Remarks
1	Development of green belt (around 32 Acres) inside plant area of PTPS	Plantation	8201138	656091	8857229	4428615	
2	Development of green belt (17.5 Acres) adjoining ash dykes of PTPS	Fencing	998713	79897	1078610	1078610	Fencing amount 100% required
3		Plantation	8462879	677030	9139909	4569955	
	<b>Total</b>		<b>17662730</b>	<b>1413018</b>	<b>19075748</b>	<b>10077180</b>	

अतः उक्त विवरणी अनुसार इस मण्डल को 1,00,77,180/-रु. का बजट अलाट करने की कृपा करें। ताकि तदानुसार उच्च अधिकारियों को प्रस्ताव भेजकर तकनीकी स्वीकृति प्राप्त करके आगामी वित्त वर्ष 2024-25 में कार्य आरम्भव किया जा सके।

वन मण्डल अधिकारी  
पानीपत।

**Expenditure of plantation on 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of  
GREEN BELT INSIDE PLANT AREA HPGCL PTPS PANIPAT**

Sr. No.		Spacing	Area	1 <sup>st</sup> Year Exp.	2 <sup>nd</sup> Year Exp.	3 <sup>rd</sup> Year Exp.	4 <sup>th</sup> Year Exp.	Total	Contingencies charge @8%	Forestry Total	Admin. Charges @ 8%	G.Total	Total Expenditure
1	No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land inside plant	3x3	7 Ha.	7593646	1912614.00	869502.00	358708.00	10734470	858758	11593228	927458	1786216	12520686
	<b>Total</b>			7593646	1912614	869502	358708	10734470	858758	11593228	927458	1786216	12520686

  
  
 Divisional Forest Officer  
 Panipat

  
 Range Forest Officer  
 Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of GREEN BELT  
INSIDE PLANT AREA HPGCL PTPS PANIPAT**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

Ist Year Expenditure (Plantation & Maintenance)

Sr. No.	HFD Item No.	Item of work	Unit	Qty.	@420.16/-	
					Rate/ Unit	Amount
1	2.4(b)	Kana uprooting with JCB	Ha.	3.50	19790.24	69265.84
2	1.1	Ploughing with Hired Tractor 3 times	Ha.	21	3298.36	69265.56
3	1.2	Harrowing with Hired Tractor 7 times	Ha.	49	1979.01	96971.49
4	1.6(b)	Levelling by lazer leveller	Hrs.	40.00	923.54	36942
5	3.1	Dag bailing and alignment	RKM	30.80	294.12	9059
6	3.5	Digging of pits 7700 x 1 x 1 x 1	M <sup>3</sup>	7700.00	178.56	1374912
7	State Cost norms	Carriage of good soil upto 10 km	Qtl	7700.00	157.56	1213212
8	-do-	Loading and unloading of soil	Qtl	7700.00	20.99	161623
9	-do-	Purchase of FYM including carriage and loading and unloading	Qtl	1540.00	157.56	242642
10	-do-	Purchase of Gypsum	Qtl	770.00	653.7	503349
11	-do-	Loading and unloading of Gypsum	Qtl	770.00	302.63	233025
12	-do-	Carriage of Gypsum upto 10 Km	Qtl	770.00	228.96	176299
13	-do-	Cost of Plants including 20% extra	No.	9240.00	105.34	973342
14	1.36(ii)	Loading and unloading of plants in Tractor/Crat. vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017 SOR No. 1.36 (ii)	No.	9240.00	3.16	29198
15	1.35(b)	Carriage of plants by cart/tractor other mens including empty return vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017 SOR No. 1.35	No.	9240.00	26.39	243844
16	State Cost norms	Carriage of plants from pit to pit	LS	9240.00	2.76	25502
17	4.8(a)(iii)	Plantating of seeding including 10% replacement	No.	8470.00	16.82	142465
18	11.3(a)	Application of fertilizer (One time DAP + One time Urea)	No.	16940.00	0.82	13891
19	6.1(d)(i)	Irrigation Ten Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	77000.00	12.60	970200
20	5.1(b)	First weeding and hoeing	No.	7700.00	8.38	64526
21	5.2 (b)	Subsequent weeding and hoeing Seven times	No.	53900.00	6.31	340109
22	State Cost norms	Miscellaneous expenditure for purchase of fertilizer, pesticides, foliage Nutrients, Baskets & Tins etc.	LS	7.00	1763.15	12342
		<b>Total</b>				<b>7001985</b>
		Add EPF @ 13%				
		Add ESI @ 3.25%				
		of labour wage component (Sr. No. 5,14,16,17,18,20,21,22)		624751		101522
		Added Contractor profit 7% of total				490139
		<b>Total</b>				<b>7593646</b>

ABSTRACT		Amount
	Ist year Plantation	7593646
	<b>Total</b>	<b>7593646</b>
	Contingencies cost of 8% extra	607492
	<b>G.Total</b>	<b>8201138</b>
	Admin Charges 8% of total	656091
	<b>Total cost of Plant</b>	<b>8857229</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2024-2025 (Upto 31-3-2025) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2024. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

DFO.  
Divisional Forest Officer  
Panipat

Range Forest Officer  
Forest Range, Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of GREEN BELT INSIDE PLANT AREA HPGCL PTPS PANIPAT**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

**Second Year Expenditure**

S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	State cost norms	Raising of Plants in Nursery	No.	1694	105.34	178445.96
2	3.10	Re- opening of Pits 1540 x 1 x 1 x 1	m3	1540	84.02	129390.80
3	State Cost norms	Purchase of Gypsum	Qtl.	385	653.7	251674.50
4	-do-	Carriage of Gypsum upto 10 Km	Qtl	385	228.96	88149.60
5	-do-	Loading and unloading of Gypsum	Qtl	385	302.63	116512.55
6	1.36(ii)	Loading and unloading of plants	No.	1694	3.16	5353.04
7	1.35(b)	Carriage of Plants	No.	1694	26.39	44704.66
8	4.8(a)(iii)	Planting of Plants	No.	1540	16.82	25902.80
9	6.1(d)(i)	Irrigation six Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	46200	12.60	582120.00
10	5.2 (b)	Weeding and Hoeing - FOUR Times	No.	30800	6.31	194348.00
11	1.2	Harrowing with Hired Tractor 6 times	Ha.	42	1979.01	83118.42
12	State Cost norms	Misc. Expenditure Like Pruning, thinning, etc.	LS	7	1244.58	8712.06
		<b>Total</b>				<b>1708432.39</b>
		Add EPF 13%,				
		Added ESI @3.25%				
		of labour wage component (Sr. No.1,5,6,8,10.)			520562	84591
		Add Contractor Profit @7% of Total				119590.27
					<b>G.Total</b>	<b>1912614.04</b>

	ABSTRACT	Amount
	1st year Plantation	1912614
	<b>Total</b>	<b>1912614</b>
	Contingencies cost of 8% extra	153009
	<b>G.Total</b>	<b>2065623</b>
	Admin Charges 8% of total	165250
	<b>Total cost of Plant</b>	<b>2230873</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2025-2026 (Upto 31-3-2026) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2025. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

95-  
  
 Divisonal Forest Officer  
 Panipat

  
 Range Forest Officer  
 Forest Range, Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of GREEN BELT INSIDE PLANT AREA HPGCL PTPS PANIPAT**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

Third Year Expenditure						
S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	State cost norms	Raising of Plants in Nursery	No.	847	105.34	89222.98
2	3.10	Re- opening of Pits 770x1x1x1	m <sup>3</sup>	770	84.02	64695.40
3	1.36(ii)	Loading and unloading of plants	No.	847	3.16	2676.52
4	1.35(b)	Carriage of Plants	No.	847	26.39	22352.33
5	4.8(a)(iii)	Planting of Plants	No.	770	16.82	12951.40
6	6.1(d)(i)	Irrigation Four Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	30800	12.60	388080.00
7	5.2 (b)	Weeding and Hoeing - Three Times	No.	23100	6.31	145761.00
8	State Cost norms	Misc. Expenditure Like Pruning, thinning, etc.	LS	7	1037.15	7260.05
9	1.2	Harrowing with Hired Tractor 3 times	Ha.	21	1979.01	41559.21
		<b>Total</b>				<b>774558.89</b>
		Add EPF 13%				
		Added ESI @3.25%				
		of labour wage component (Sr. No.1,3,5,7.)			250611.90	40724.43
		Add Contractor Profit @7% of Total				54219.12
					<b>G.Total</b>	<b>869502.45</b>

ABSTRACT	Amount
Ist year Plantation	869502
<b>Total</b>	<b>869502</b>
Contingencies cost of 8% extra	69560
<b>G.Total</b>	<b>939063</b>
Admin Charges 8% of total	75125
<b>Total cost of Plant</b>	<b>1014188</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2026-2027 (Upto 31-3-2027) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2026. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

c/s.  
  
 Divisional Forest Officer  
 Panipat



Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of GREEN BELT INSIDE PLANT AREA HPGCL PTPS PANIPAT						
No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land						
Forth Year Expenditure						
S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	6.1(d)(i)	Irrigation Two Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	15400	12.60	194040
2	5.2 (b)	Weeding and Hoeing of Plants -- Two Times	No.	15400	6.31	97174
3	State Cost norms	Expenditure on cleaning, Pruning, thinning, Etc.	LS	7	3630.00	25410.00
		<b>Total</b>				<b>316624</b>
		Add EPF 13%				
		Added ESI @3.25%				
		of labour wage component (Sr. No.2,3)			122584.00	19919.90
		Add Contractor Profit @7% of Total				22163.68
					<b>G.Total</b>	<b>358707.58</b>

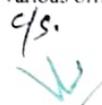
	ABSTRACT	Amount
	1st year Plantation	358708
	<b>Total</b>	<b>358708</b>
	Contingencies cost of 8% extra	28697
	<b>G.Total</b>	<b>387404</b>
	Admin Charges 8% of total	30992
	<b>Total cost of Plant</b>	<b>418397</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2027-2028 (Upto 31-3-2028) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2027. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

c/s.  
  
 Divisional Forest Officer  
 Panipat

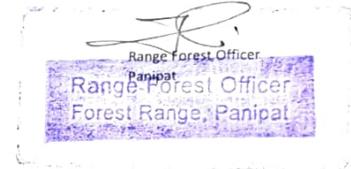


### Expenditure of Plantation on HPGCL PTPS adjoining ash dykes near Sutana Village ,Panipat.

Sr. No.		Spacing	Area	1 <sup>st</sup> Year Exp.	2 <sup>nd</sup> Year Exp.	3 <sup>rd</sup> Year Exp.	4 <sup>th</sup> Year Exp.	Total	Contingencies charge @8%	Forestry Total	Admin. Charges@ 8%	G.Total	Total Expenditure
1	Fencing 1.5 Km	-	1.5 Km	924734	0	0	0	924734	73979	998713	79897	153876	1078610
2	No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land	3x3	7 Ha.	7835999	2154967.00	990679.00	358708.00	11340353	907228	12247581	979806	1887035	13227388
	<b>Total</b>			8760733	2154967	990679	358708	12265087	981207	13246294	1059704	2040910	14305997

/s.

  
 Divisional Forest Officer  
 Panipat



<b>Barbed Wire Fencing</b>					
<b>Cost Statement for barbed wire fencing with angle iron PTPS HPGCL Land adjoining ash dykes near Sutana Village Total Area 1.5 Km @ 420.16/- during the year 2024-25.</b>					
Sr. No.	Item of Work	Units	Qty.	Rate/ Unit	Amount
1	Shrubs, Bush clearing boundaries	M <sup>2</sup>	1232	420.16	5177
2	Alignment of boundaries & path	km	1.5	2100.66	3151
3	Preparation of Augur holes of 20cm dia by hired tractor up to depth of 1mt.	No.	375	31.51	11816
4	Fixing of Angle Iron	No.	375	16.70	6263
5	Carriage of Angle Ironhole to hole distance up to 5-10km	No.	375	16.70	6263
6	Cost of Angle Iron height 10 feet brand (Steel Authority of India) size 50mm X 50mm X 6mm 1 feet height=1.400kg weight. Total weight one angle=18.20kg @ 75/- +18% GST	No.	375	1652.50	619687
7	Barbed wire fencing 6 stand & 2 cross wire	mtr.	7490	105.01	7865
8	Cost of B-wire as per rate including GST	Qtl.	12.50	12227.28	152841
9	Cost of concrete post of size (0.25+0.20/2 X 0.25+0.20/2) X 0.60	No.	375	110.58	41468
<b>Total</b>					<b>854529.4</b>
<b>Add EPF @ 13%</b>					
<b>Add ESI @ 3.25%</b>					
<b>of wages component(sr.no. 1,2,4,7,9)</b>				63924	10388
<b>Add Contractor profit @ 7% of total</b>					59817
<b>Grand total</b>					<b>924734</b>

ABSTRACT	Amount
Ist year	924734
<b>Total</b>	<b>924734</b>
Contingencies cost of 8% extra	73979
<b>G.Total</b>	<b>998713</b>
Admin Charges 8% of total	79897
<b>Total cost of Plant</b>	<b>1078610</b>

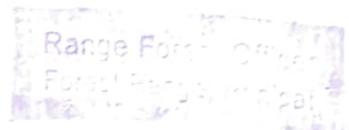
Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2024-2025 (Upto 31-3-2025) only at the present minimum wage rate (Rs.420.16/- per day) and the work work start from 1-4-2024. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

  
 Divisional Forest Officer  
 Panipat



**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of HPGCL PTPS adjoining ash dykes near Sutana Village ,Panipat.**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land					@420.16/-	
1st Year Expenditure (Plantation & Maintenance)						
Sr. No.	IFD Item No.	Item of work	Unit	Qty.	Rate/ Unit	Amount
1	2.4(b)	Kana uprooting with JCB	Ha.	3.50	19790.24	69265.84
2	1.1	Ploughing with Hired Tractor 3 times	Ha	21	3298.36	69265.56
3	1.2	Harrowing with Hired Tractor 7 times	Ha	49	1979.01	96971.49
4	1.6(b)	Levelling by lazer leveller	Hrs.	40.00	923.54	36942
5	3.1	Day bailing and alignment	RKM	30.80	294.12	9059
6	3.5	Digging of pits 7700 x 1 x 1 x 1	M <sup>3</sup>	7700.00	178.56	1374912
7	State Cost norms	Carriage of good soil upto 10 km	Qtl	7700.00	157.56	1213212
8	-do-	Loading and unloading of soil	Qtl	7700.00	20.99	161623
9	-do-	Purchase of FYM including carriage and loading and unloading	Qtl	1540.00	157.56	242642
10	-do-	Purchase of Gypsum	Qtl	770.00	653.7	503349
11	-do-	Loading and unloading of Gypsum	Qtl	770.00	302.63	233025
12	-do-	Carriage of Gypsum upto 10 Km	Qtl	770.00	228.96	176299
13	-do-	Cost of Plants including 20% extra	No.	9240.00	105.34	973342
14	1.36(ii)	Loading and unloading of plants in Tractor/Crat. vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017 SOR No. 1.36 (ii)	No.	9240.00	3.16	29198
15	1.35(b)	Carriage of plants by cart/tractor other mens including empty return vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017 SOR No. 1.35	No.	9240.00	26.39	243844
16	State Cost norms	Carriage of plants from pit to pit	LS	9240.00	2.76	25502
17	4.8(a)(iii)	Plantating of seeding including 10% replacement	No.	8470.00	16.82	142465
18	11.3(a)	Application of fertilizer (One time DAP + One time Urea)	No.	16940.00	0.82	13891
19	6.1(d)(i)	Irrigation Ten Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	77000.00	12.60	970200
20	5.1(b)	First weeding and hoeing	No.	7700.00	8.38	64526
21	5.2 (b)	Subsequent weeding and hoeing Seven times	No.	53900.00	6.31	340109
22	State Cost norms	Miscellaneous expentiture for purchase of fertilizer, presticides, foliage Nutrients, Baskets & Tins etc	LS	7.00	1763.15	12342
22	-do-	Cost of Protection watcher 2No. Watcher for 9 months	M' Days	468	420.16	196634.88
		<b>Total</b>				<b>7198620</b>
		Add EPF @ 13%				
		Add ESI @ 3.25%				
		of labour wage component (Sr. No. 5,14,16,17,18,20,21,22)		821386		133475
		Added Contractor profit 7% of total				503903
		<b>Total</b>				<b>7835999</b>

	ABSTRACT	Amount
	1st year Plantation	7835999
	<b>Total</b>	<b>7835999</b>
	Contingencies cost of 8% extra	626880
	<b>G.Total</b>	<b>8462879</b>
	Admin Charges 8% of total	677030
	<b>Total cost of Plant</b>	<b>9139909</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2024-2025 (Upto 31-3-2025) only at the present minimum wage rate (Rs.420.16/- per day) and the work work start from 1-4-2024. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

G/S.  
  
 Sub-Division Officer  
 Panipat

  
 Range Forest Officer  
 Forest Range, Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of HPGCL PTPS adjoining ash dykes near Sutana Village ,Panipat.**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

**Second Year Expenditure**

S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	State cost norms	Raising of Plants in Nursery	No.	1694	105.34	178445.96
2	3.10	Re- opening of Pits 1540 x 1 x 1 x 1	m3	1540	84.02	129390.80
3	State Cost norms	Purchase of Gypsum	Qtl.	385	653.7	251674.50
4	-do-	Carriage of Gypsum upto 10 Km	Qtl	385	228.96	88149.60
5	-do-	Loading and unloading of Gypsum	Qtl	385	302.63	116512.55
6	1.36(ii)	Loading and unloading of plants	No.	1694	3.16	5353.04
7	1.35(b)	Carriage of Plants	No.	1694	26.39	44704.66
8	4.8(a)(iii)	Planting of Plants	No.	1540	16.82	25902.80
9	6.1(d)(i)	Irrigation six Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	46200	12.60	582120.00
10	5.2 (b)	Weeding and Hoeing - FOUR Times	No.	30800	6.31	194348.00
11	1.2	Harrowing with Hired Tractor 6 times	Ha.	42	1979.01	83118.42
12	State Cost norms	Misc. Expenditure Like Prunning, thinning, etc.	LS	7	1244.58	8712.06
13	-do-	Cost of Protection watcher 2No. Watcher for 9 months	Mdays	468	420.16	196634.88
		<b>Total</b>				<b>1905067.27</b>
		Add EPF 13%				
		Added ESI @3.25%				
		of labour wage component (Sr. No.1,5,6,8,10,13)			717197	116545
		Add Contractor Profit @7% of Total				133354.71
					<b>G.Total</b>	<b>2154966.53</b>
		<b>ABSTRACT</b>			<b>Amount</b>	
		2nd year Plantation			2154967	
		<b>Total</b>			<b>2154967</b>	
		Contingencies cost of 8% extra			172397	
		<b>G.Total</b>			<b>2327364</b>	
		Admin Charges 8% of total			186189	
		<b>Total cost of Plant</b>			<b>2513553</b>	

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2025-2026 (Upto 31-3-2026) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2025. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

*e/s.*  
  
 Divisonal Forest Officer  
 Panipat

  
 Range Forest Officer  
 Forest Range, Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of HPGCL PTPS adjoining ash dykes near Sutana Village ,Panipat.**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

Third Year Expenditure						
S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	State cost norms	Raising of Plants in Nursery	No.	847	105.34	89222.98
2	3.10	Re- opening of Pits 770x1x1x1	m3	770	84.02	64695.40
3	1.36(ii)	Loading and unloading of plants	No.	847	3.16	2676.52
4	1.35(b)	Carriage of Plants	No.	847	26.39	22352.33
5	4.8(a)(ii)	Planting of Plants	No.	770	16.82	12951.40
6	6.1(d)(i)	Irrigation Four Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	30800	12.60	388080.00
7	5.2 (b)	Weeding and Hoing - Three Times	No.	23100	6.31	145761.00
8	State Cost norms	Misc. Expenditure Like Prunning, thinning, etc.	LS	7	1037.15	7260.05
9	1.2	Harrowing with Hired Tractor 3 times	Ha.	21	1979.01	41559.21
10	State Cost norms	Cost of Protection watcher 1No. Watcher for 9 months	Mdays	234	420.16	98317.44
		<b>Total</b>				<b>872876.33</b>
		Add EPF 13%,				
		Added ESI @3.25%				
		of labour wage component (Sr. No.1,3,5,7,10)			348929.34	56701.02
		Add Contractor Profit @7% of Total				61101.34
					<b>G.Total</b>	<b>990678.69</b>
		<b>ABSTRACT</b>			<b>Amount</b>	
		3rd year Plantation			990679	
		<b>Total</b>			<b>990679</b>	
		Contingencies cost of 8% extra			79254	
		<b>G.Total</b>			<b>1069933</b>	
		Admin Charges 8% of total			85595	
		<b>Total cost of Plant</b>			<b>1155528</b>	

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2026-2027 (Upto 31-3-2027) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2026. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

*C/S.*  
 Range Forest Officer  
 Forest Range

Range Forest Officer  
 Forest Range, Panipat

**Cost Statement for 7700 No. Tall Plants during the year 2024-25 at wage rate of 420.16/- of HPGCL PTPS adjoining ash dykes near Sutana Village ,Panipat.**

No. of Plants 7700 spacing 3 x 3 mtr. 7 Ha. or 17.5 acres land

**Forth Year Expenditure**

S.No.	HFD Item No.	Item of work	Units	Qty.	Wage Rate @ 420.16	
					Rate/Unit	Amount
1	6 1(d)(i)	Irrigation Two Times with hired tractor vide PCCF haryana letter no. A-IX-3/2538-98 dated 24-11-2017	No.	15400	12.60	194040
2	5.2 (b)	Weeding and Hoeing of Plants -- Two Times	No.	15400	6.31	97174
3	State Cost norms	Expenditure on cleaning, Pruning, thinning, Etc.	LS	7	3630.00	25410.00
		<b>Total</b>				<b>316624</b>
		Add EPF 13%				
		Added ESI @3.25%				
		of labour wage component (Sr. No.2,3)			122584.00	19919.90
		Add Contractor Profit @7% of Total				22163.68
					<b>G.Total</b>	<b>358707.58</b>

	ABSTRACT	Amount
	4th year Plantation	358708
	<b>Total</b>	<b>358708</b>
	Contingencies cost of 8% extra	28697
	<b>G.Total</b>	<b>387404</b>
	Admin Charges 8% of total	30992
	<b>Total cost of Plant</b>	<b>418397</b>

Note :- 1. The works are carried out on the SOR of the Forest Department, Haryana. Items not covered under the SOR are carried out at the market rate by inviting Quotation which are approved by the DFO.

Note :-2. This estimate is for the work to be done in the financial year 2027-2028 (Upto 31-3-2028) only at the present minimum wage rate (Rs.420.16/- per day) and the work work strat from 1-4-2027. The estimate will be revised with increase in wage rate

Note :- 3. Term and Condition of payment will be as per previous years (50% advance at the time of approval of the scheme, rest 25% after giving the utilization certificate of 50% amount and final payment of 25% will be given after giving utilization certificate of 75% amount

Note :- 4. The administration cost is essential for various official expenses

9/c.  
  
 Divisional Forest Officer  
 Panipat

  
 Range Forest Officer  
 Forest Range, Panipat

